GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2163
ANSWERED ON:10.03.2015
ILLEGAL CONSTRUCTION
Giluwa Shri Laxman:Khaire Shri Chandrakant Bhaurao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether illegal constructions are still continuing with the connivance of Delhi Police in the NCT of Delhi;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any investigations in this regard;
- (d) if so, the details and outcome therefor and the action taken against guilty officers during the last three years and the current year;
- (e) whether the Government has any mechanism to find out information about involvement of Delhi Police officials in such illegal activities;
- (f) if so, the details thereof and if not, the reasons therefor; and
- (g) the corrective measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): No, Madam. The role of Delhi Police with regard to illegal construction is only to inform the land owning agencies i.e. Delhi Municipal Corporations (erstwhile MCD), DDA etc. as and when any unauthorized construction is noticed.

However, during the last three years and current year (upto 15.02.2015), the details of such intimations sent to Delhi Municipal Corporations (erstwhile MCD) and other concerned civic agencies by Delhi Police regarding illegal constructions and encroachment are as under:

Year Intimation sent 2012 29203 2013 29164 2014 22368 2015 1957 (upto 15.02. 2015)

Delhi Police also takes action to stop construction and seize construction material after receiving notice from MCD under Section 344(2) of DMC Act. However, as and when any complaint is received against any police personnel, prompt action is taken if it is found substantiated. The details of complaints received and action taken against Delhi Police personnel against whom allegations of inaction/allowing illegal construction were substantiated during the year 2012, 2013, 2014 and 2015 (upto 15.02.2015) may be seen at Annexure-'A'.

- (e) & (f): In this regard, a helpline No.1064/ 1800111064 and mobile No.9810641064 have been started for the public to lodge complaints against police personnel. However, as and when any complaint is received against any police official, a prompt inquiry is conducted by Delhi Police and if substantiated, necessary disciplinary action is initiated.
- (g): The following corrective steps have been taken by Delhi Police to specify the actions to be taken by Delhi Police in the event of illegal constructions:
- (i) Briefing the Division/Beat level officers not to indulge in such activities;
- (ii) Wide publicity through mass media is given for general public regarding the role of police being limited only to intimate the concerned agency in construction related matters;

(iii) Helpline No.1064/1800111064 and mobile No. 9810641064 have been started to lodge complaints against Police personnel in this regard; and
(iv) Strict departmental action is taken against erring police officers who are found involved in such malpractices.